

certain talukas would be added or certain talukas would be deleted. One Committee recommended certain talukas to be added and certain number of talukas to be deleted. As far as Kerala is concerned then there was another Committee which recommended that no deletion should be made. As far as Maharashtra and Karnataka are concerned, some talukas have been added, but in the case of Kerala no taluka was added. That is the reason why the proportion remains the same.

SHRI MULLAPPALLY RAMACHANDRAN : Sir, my question is totally different. He is telling about certain talukas which have been included in this programme. My question is whether the Planning Commission as well as the Ministry will take into account the serious nature of the destruction of forests, that is, the deforestation that has been going on in the State of Kerala while formulating programmes for the development of hill areas, especially the Western Ghats.

SHRI SUKH RAM : I have already replied that all these things are taken into consideration and main emphasis, as I told earlier, in the Seventh Five Year Plan is on the eco-development, eco-preservation and for that purpose soil conservation and plantation have been given more importance and funds are allocated more on these components. I have given you in the Annexure also, whatever the State Government suggested, we have allotted funds subject to the condition that what is the final limit according to that formula we cannot exceed that limit.

SHRI T. BASHEER : Sir, my Supplementary is this. To my information, the norms for the structural development of hill areas are uniform all over the country from Himalayas to Western Ghats. But, Sir, the requirement varies from State to State, even from area to area. So, I would like to know from the hon. Minister whether Government propose to re-formulate the norms or propose to sanction exemptions in the existing norms to suit the conditions of the States varying from one to another.

SHRI SUKH RAM : A norm can be re-considered in view of the fact—as I told you that more emphasis is now on the eco-

development and eco-preservation and for that purpose the problems of these Western Ghat hills is by and large the same. But when you compare their problems with the Himalayan regions, their problems are more acute. That is the reason why this is treated separately. But as far as these things are concerned, we will definitely take into consideration the request of the State if they want more allocation for the plantation, for the soil conservation etc., subject to the condition as to what is the final allocation. Within that we will allot more funds for those objects.

SHRI SURESH KURUP : Sir, the main thrust of the question of my colleague, Mr. Ramachandran is this.

Sir, in the name of Hill Area Development, large scale deforestation takes place. I am not against the Hill Area Development programme. But what I want to know is, whether the Minister would take into account this factor as to any sort of relationship will be established with the Ministry of Environment in regard to this.

SHRI SUKH RAM : All these decisions are taken in consultation with the Ministry of Environment also.

Withdrawals from U.T.I.

*752. **SHRIMATI BASAVARAJESWARI :** Will the Minister of FINANCE be pleased to state :

(a) the effect on resources of the Unit Trust of India as a result of large scale withdrawals by the private corporate sector over the last few months;

(b) the quantum of withdrawals and the main reasons for withdrawals; and

(c) the remedial steps being taken by Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) to (c). A statement is given below.

Statement

(a) There have been no large scale withdrawals of investments by the private corporate sector from the Unit Trust of India during the last few months.

(b) The out-flow of funds by way of repurchases by the private corporate sector during the first nine months of the current financial year of the Trust *i.e.* July, 1986 to March, 1987 was only to the extent of Rs. 3.65 crores in respect of Unit Scheme, 1964 which is the main Scheme of the Trust. One of the important features of this Scheme is the facility of encashability provided to the depositors through repurchases any time of the year except during the month of June when the books of the Trust are closed.

(c) Does not arise in view of answer to (b) above.

SHRIMATI BASAVARAJESWARI : Sir, the Minister has said that the out-flow of funds by way of repurchases by the private corporate sector during the first nine months of the current financial year of the Trust, *i.e.* July, 1986 to March, 1987 was only to the extent of Rs. 3.65 crores in respect of Unit Scheme, 1964 which is the main scheme of the Trust.

I would like to know from the hon. Minister what is the Unit Scheme of 1964 ?

SHRI BRAHMA DUTT : Sir, I have given the figures about earlier scheme. But the figures about the Unit Scheme, 1964 are individuals invested Rs. 84.98 crores and repurchased to the extent of Rs. 17.91 only. This question relates to private corporate sector. They purchased to the extent of Rs. 45.15 crores and repurchases were Rs. 3.65 crores only. Others—trust and body corporates purchased to the extent of Rs. 1.96 crores and repurchases were only Rs. 0.35 crores. The total sales of these units were Rs. 132.09 crores and repurchases were Rs. 21.91 crores.

SHRIMATI BASAVARAJESWARI : Has it come to the notice of the Government that a few private institutions in a limited area are taking advantage of these units and if so, what action the Government proposes to take to see that more and more private corporate bodies may be benefited out of this Unit Scheme ?

SHRI BRAHMA DUTT : The Unit was meant in this way, *i.e.* the facility of repurchase was given. But the adverse impact has not been observed. If there is any adverse impact, we will think about it.

NRI Investment under Portfolio Investment Scheme

*754. **SHRI RAJ KUMAR RAI :** Will the Minister of FINANCE be pleased to state :

(a) the details of non-resident Indian investment under portfolio investment scheme and other than portfolio investment scheme since the scheme was introduced;

(b) the number of companies in India that have attracted NRI portfolio investment up to a ceiling of 5 per cent of total capital; and

(c) their names, total paid up capital and amount of NRI investments ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) to (c). A statement is given below.

Statement

(a) The investments made by Non-Resident Indians/persons of Indian origin under the various schemes since the introduction of the Scheme are as follows :

(Rupees in crores)

	As on 31.12.1986
1. Direct Investment (Proposals approved)	941.72
2. Portfolio Investment (Actual purchase of Shares/Debentures)	58.32 (P)
3. Bank Deposits (outstanding balances in NRE/FCNR Accounts)	7,466.43

(P) — Provisional.